

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CA(CAA)No.4/Chd/Hry/2018

In the matter of:

SCHEME OF AMALGAMATION BETWEEN

M Bros Infotech Pvt.Ltd. & Ors. ...Applicant/Transferor companies

With

Adcom Services Pvt.Ltd. ...Applicant/Transferee Co.

Present: Mr. Manoj Kumar, Advocate for the applicants.

The affidavits filed in support of the consent by shareholders and creditors are not in the prescribed format in so far as verification of the affidavit is concerned. In respect of the unsecured creditors of Transferor Company No.1, partnership deed has not been filed and there is no document showing the consent from the other partners in favour of the deponent who has given the affidavit.

Learned counsel for petitioners seeks time to remove these defects. List the matter on 13.03.2018 and the compliance be made at least 2 days before the date fixed.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

Sd/-
(Pradeep R.Sethi)
Member (Technical)

February 26, 2018

Subbu